

FORM G**INVITATION FOR EXPRESSION OF INTEREST FOR****EDUCOMP SOLUTIONS LIMITED****OPERATING IN THE EDUCATION TECHNOLOGY / DIGITAL LEARNING INDUSTRY AT NEW DELHI, INDIA (Pan-India operations)**

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

This Form G is being published by the undersigned pursuant to the Hon'ble NCLT, New Delhi Bench (Court – II) Order dated 13.03.2026 (directing re-run of the CIRP from the stage of publication of Form G within a window of 100 days) read with the approval of the Committee of Creditors ("CoC") of Educomp Solutions Limited ("Corporate Debtor") accorded at its 31st Meeting held on 23.04.2026 (being the first meeting post re-run Order), voting concluded on 30.04.2026.

The Corporate Insolvency Resolution Process ("CIRP") of Educomp Solutions Limited ("Corporate Debtor") is being conducted under the provisions of the Insolvency and Bankruptcy Code, 2016 ("Code") read with the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 ("CIRP Regulations"). Pursuant to the order dated 08.04.2026 passed by the Hon'ble National Company Law Tribunal, New Delhi Bench (Court – II) in IA-1488/ND/2026 in CP (IB) No. 101 (PB) of 2017, **Mr. Kamal Kumar Jadwani** (IBBI Reg. No. IBBI/IPA-001/IP-P-02786/2022-2023/14259) has been appointed as the Resolution Professional ("RP") of the Corporate Debtor.

Pursuant to regulation 36A of the CIRP Regulations, the undersigned hereby invites Expressions of Interest ("EOI") from eligible Prospective Resolution Applicants for submission of a resolution plan for the Corporate Debtor. The relevant particulars are set out below:

SL.NO.	RELEVANT PARTICULARS	DETAILS
1	Name of the corporate debtor along with PAN & CIN/ LLP No.	Name: Educomp Solutions Limited CIN: L74999DL1994PLC061353 PAN: AAACE1713J
2	Address of the registered office	L-314 (Ground & First Floor), Gali No. 7, Mahipalpur, New Delhi – 110037 Corporate Office: 514 Educomp Tower, Phase III, Udyog Vihar, Gurugram, Haryana 122016
3	URL of website	www.educomp.com
4	Details of place where majority of fixed assets are located	Registered Office at New Delhi and Corporate Office premises. Details of all fixed assets shall be made available in the Information Memorandum / Virtual Data Room to shortlisted Prospective Resolution Applicants.
5	Installed capacity of main products/ services	The Corporate Debtor is engaged in the business of providing end-to-end education solutions, including digital classroom / Smart Class content, K-12 digital learning solutions, educational content (video, MCQs, worksheets, project work), and allied services to schools. Being a services and content-based business, "installed capacity" in conventional manufacturing sense is not applicable. Details of content library, licensed user base and service capability shall be made available in the Information Memorandum.
6	Quantity and value of main products/ services sold in last financial year	As per the last available financial statements of the Corporate Debtor. Details to be made available in the Information Memorandum.
7	Number of employees / workmen	As on the Insolvency Commencement Date. The updated list of employees / workmen shall be made available in the Information Memorandum.
8	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	www.educomp.com (access to the Virtual Data Room shall be provided to Prospective Resolution Applicants upon execution of the Confidentiality Undertaking and inclusion in the provisional list)
9	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	www.educomp.com (and shall also be communicated to interested parties on written request at cirp.educomp@awarensic.com)
10	Last date for receipt of expression of interest	25 th May, 2026 (by 1800 hours IST)
11	Date of issue of provisional list of prospective resolution applicants	04 th June, 2026
12	Last date for submission of objections to provisional list	09 th June, 2026
13	Date of issue of final list of prospective resolution applicants	14 th June, 2026
14	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	20 th June, 2026
15	Last date for submission of resolution plans	20 th July, 2026
16	Process email id to submit Expression of Interest	cirp.educomp@awarensic.com
17	Details of the corporate debtor's registration status as MSME	NA

Note: Interested parties may write to the Resolution Professional at cirp.educomp@awarensic.com to obtain the detailed "Invitation for Expression of Interest" document containing the eligibility criteria, formats for submission of EOI, Confidentiality Undertaking and other process documents. EOIs received after the last date and time specified above, or EOIs not in the prescribed formats or from persons not meeting the eligibility criteria under Section 25(2)(h) read with Section 29A of the Code and regulation 36A(3) of the CIRP Regulations, shall be liable to be rejected. The Resolution Professional reserves the right to extend any of the aforesaid dates / timelines with the approval of the Committee of Creditors.

Date: 04.05.2026

Place: New Delhi / Mumbai

Sd/-

CA Kamal Kumar Jadwani

Resolution Professional for **Educomp Solutions Limited**

IBBI Registration No.: IBBI/IPA-001/IP-P-02786/2022-2023/14259

AFA valid till: 30.06.2026

IBBI Registered Address: Office 10, Centre Point, 1st Floor, World Trade Centre, Centre-1 Building, Cuffe Parade, Mumbai, Maharashtra – 400005

Email: cirp.educomp@awarensic.com | **Phone:** +91-70455 94039

CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED

Corporate office address:- Chola Crest, Super B, C54 & C55.4, Thiru Vi Ka Industrial Estate, Guindy, Chennai - 600 032

POSSESSION NOTICE [(APPENDIX IV) [Under Rule 8(1)]]

WHEREAS the undersigned being the Authorised Officer of M/s. Cholamandalam Investment And Finance Company Limited, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of the powers conferred under Section 13(12) read with Rule 9 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated mentioned below under Section 13(2) of the said Act calling upon you being the borrowers (names and addresses mentioned below) to repay the amount mentioned in the said notice and interest thereon within 60 days from the date of receipt of the said notice. The borrowers mentioned herein below having failed to repay the amount, notice is hereby given to the borrowers mentioned herein below and to the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on me under sub-section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002. The borrowers mentioned herein above in particular and the public in general are hereby cautioned not to deal with said property and any dealings with the property will be subject to the charge of M/s. Cholamandalam Investment And Finance Company Limited for an amount as mentioned herein under and interest thereon. The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Sl. No.	Name and Address of the Borrowers & Loan A/c no.	Date of Demand Notice	O/S AMT	Description Of The Property Possessed	Date Of Possession
1.	Loan Account Nos. LAPDLE000086139 Mr/Mrs. JITENDRA UKHADU RAMRAJE (alias) JITENDRA RAMRAJE Mr/Mrs. CHAYABAI RAMRAJE Both Are R/o: At: Plot no 14B Dadawadi Samor Dongargaon, Road Guruprasad talathi coloni Shahada, Dadawadi, Nandurbar, Maharashtra - 425409. Also At: PLOT NO.14B, S.NO. 78/12, At Post Shahada, Tal. Shahada Dist., Nandurbar, Maharashtra 425409	28-04-2026	Rs.2082724/- (Rupees Twenty Lakhs Eighty Two Thousand Seven Hundred Twenty Four Only) as on 27-05-2025 And interest Thereon.	All piece and parcels or properties situated within the jurisdiction of Local Limits of Council Shahada, Sub-Division and Tal-Shahada and District Nandurbar having Plot No 14 B out of Survey No 78/12 having total area 126 Sq.Mtrs. Out of this Plot and having constructed of admeasuring 62.5 Sq.Mtrs, which is bounded as under. East: Plot no 14 A; South: 6 meter Road; West: Plot no 15A; North: Plot No 19A.	Possession Date: 28-04-2026

Authorized Officer
CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED
Date: 28-04-2026
Place: Nandurbar

POSSESSION NOTICE [(Rule-8(1))]

Whereas the undersigned being the Authorized Officer of State Bank of India under The Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a Demand Notice under section 13(2) of the said Act calling upon the following borrower / Guarantors / Mortgagee to repay the amount mentioned in the concerned Notice with interest at the contractual rate on the aforesaid amount and incidental expenses, costs, charges etc incurred to be incurred until the date of payment within 60 days from the date of receipt of the said notice.

The Borrower, Guarantors and the other mentioned in the notice having failed to repay the amount, notice is hereby given to the Borrower, Guarantor & others mentioned herein above in particular and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with the Rule 8 of the said Rules, 2002 on date mentioned in front of concerned property.

The Borrower, Guarantors and other mentioned herein above in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of State Bank of India for an amount mentioned against concerned property plus interest + Cost + Other incidental charges at the contractual rate on the aforesaid amount.

DESCRIPTION OF THE IMMOVABLE PROPERTY (Amount in Rs.)

Borrower's Name	Demand Notice Date & Amount	Description of Assets	Possession Date
1. Mrs.Veena Khemchand Rangwani and Mr.Bharat Khemchand Rangwani and Mr.Bhushan Khemchand Rangwani CIF No. 721732422573	16/01/2026 19,29,517/- + Interest & Expenses from 16.01.2026	Flat No.G-A-1, Stilt Ground Floor, G-A Building, Phase-III, Building known as "Pride Enigma", CTS No.15842/Part/B, Survey No.55, Near Sports Complex, Garkheda, Shanoormiya Darga Road, Chhatrapati Sambhajanagar, boundaries : East : Ph-I, Type E West : Staircase & Flat No.04 South : Flat No.02 North : Internal Parking area & Type-I Home Loan - 62345130855, Home Topup - 40718010868	29/04/2026
2. Mr.Sunil Ratan Ghatte & Mrs.Bhagyashri Yogiraj Adhude CIF No. 72191894504	29/12/2025 28,87,612/- + Interest & Expenses from 29/12/2025	Flat No.01, Ground Floor, "Shree Narhari Garden", part and parcel of the property S.No.12, Shanoorwadi, Tq. & Dist. Chhatrapati Sambhajanagar, Admeasuring 700 Sq.ft., bounded as: East : Parking Area West : Parking Area North : Flat No.02 South : Part of Building Home Loan - 39696059179, Suraksha - 39696396579	29/04/2026
3. Mr.Fulmal Rajan Yuvraj and Mrs.Kanchan Rajan Fulmal CIF No. 86567235417	31/01/2026 13,41,275/- + Interest & Expenses from 31/01/2026	Flat No.305, Third Floor in Ganga (B) Type building, "Sara Sangam Plot No.01", Land Gut No.49, situated at Wadgaon Kolhati, Chhatrapati Sambhajanagar, Admeasuring Carpet area 34.20 Sq.Mtrs., boundaries : East : Staircase West : Flat No.306 & Duct South : Side Marginal Space North : Passage & Fulmal Home Loan - 407228147858, Suraksha - 40728847555	29/04/2026
4. Mr. Nana Zipru Patil CIF No. 72114225182	10/12/2025 22,72,447.98 + Interest & Expenses from 10/12/2025	Plot No.11, Veena Co.Op.Housing Society, Gut No.219/P, Jatwada Road, Harsool, Aurangabad, Admeasuring Plot area 1315.08 Sq.ft., boundaries : East : Plot No.10 West : Plot No.12 South : 6 M. wide Road North : Plot No.18 & 19 Home Loan - 62264196159, Suraksha - 62264196681	29/04/2026

Sd/-
Authorised Officer
State Bank of India
Place : Aurangabad

CAPRI GLOBAL CAPITAL LIMITED

CIN: L65921MH1994PLC173469
Regd.Office : 502, Tower-A, Peninsula Business Park, Senapati Bapat Marg, Lower Parel, Mumbai - 400013
e-mail: investor.relation@capriglobal.in, Website : www.caprioloans.in,
Tel No. - +91 22 40888100 Fax No. - +91 22 40888170

EXTRACT OF STANDALONE FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED MARCH 31, 2026 (Currency : Indian Rupees in millions)

Sr. No.	Particulars	Quarter ended		Year ended		
		31-Mar-26 (Audited) Refer Note 4	31-Dec-25 (Unaudited) (Audited) Refer Note 4	31-Mar-25 (Audited) Refer Note 4	31-Mar-26 (Audited) (Audited)	31-Mar-25 (Audited)
1	Total Income from operations (Net)	10,709.40	9,433.15	7,324.31	36,449.18	24,102.06
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items#)	3,201.75	2,946.32	2,106.90	10,963.03	5,522.27
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items#)	3,201.75	2,946.32	2,106.90	10,963.03	5,522.27
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items#)	2,425.39	2,205.29	1,582.88	8,249.55	4,148.94
5	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and other comprehensive income (after tax)]	2,309.05	2,329.11	1,557.23	8,213.89	4,072.19
6	Equity Share Capital	962.15	962.15	825.12	962.15	825.12
7	Other equity				66,404.19	38,823.27
8	Earnings per share (not annualised for quarter)					
	Basic (Rs.)	2.52	2.29	1.92	8.82	5.03
	Diluted (Rs.)	2.51	2.29	1.91	8.80	5.00

EXTRACT OF CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED MARCH 31, 2026 (Currency : Indian Rupees in millions)

Sr. No.	Particulars	Quarter ended		Year ended		
		31-Mar-26 (Audited) Refer Note 4	31-Dec-25 (Unaudited) (Audited) Refer Note 4	31-Mar-25 (Audited) Refer Note 4	31-Mar-26 (Audited) (Audited)	31-Mar-25 (Audited)
1	Total Income from operations (Net)	13,849.81	12,233.87	9,573.18	47,311.37	32,479.33
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items#)	3,730.31	3,402.83	2,355.17	12,574.09	6,333.18
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items#)	3,730.31	3,402.83	2,355.17	12,574.09	6,333.18
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items#)	2,828.15	2,554.39	1,777.41	9,491.52	4,785.33
5	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and other comprehensive income (after tax)]	2,745.70	2,680.31	1,771.63	9,487.20	4,706.03
6	Equity Share Capital	962.15	962.15	825.12	962.15	825.12
7	Other equity				71,072.65	42,215.85
8	Earnings per share (not annualised for quarter)					
	Basic (Rs.)	2.94	2.66	2.15	10.15	5.80
	Diluted (Rs.)	2.93	2.65	2.14	10.12	5.77

Notes:

- The above standalone and consolidated financial results of the Company have been reviewed and recommended by the Audit Committee and approved by the Board of Directors of the Company at its meeting held on April 30, 2026.
- The above standalone and consolidated financial results of the Company for the quarter and year ended March 31, 2026 are in compliance with Indian Accounting Standards (Ind AS) as notified by the Ministry of Corporate Affairs and have been audited by the joint statutory auditors of the Company.
- The above is an extract of the detailed format of Quarterly Results filed with BSE Limited and National Stock Exchange of India Limited under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Results are available on the websites of the stock exchanges i.e. www.bseindia.com and www.nseindia.com and Company's website www.caprioloans.in
- The Statement includes the results for the quarter ended March 31, 2026 being the balancing figure between the audited figures in respect of the full financial year ended March 31, 2026 and the published unaudited year to date figures up to the third quarter of the current financial year prepared in accordance with recognition and measurement principles laid down in accordance with Indian Accounting Standard 34 'Interim financial reporting', compiled by the management of the Company, which were subject to limited review by joint statutory auditors of the Company.

On behalf of the Board of Directors
For Capri Global Capital Limited
Sd/-
Rajesh Sharma
Managing Director
DIN 00020037
Place: Mumbai
April 30, 2026

SBI Regional Manager, State Bank of India, RBO Pune Rural, 1st Floor, Near Zensar IT Park, Kharadi, Pune 411 014.

REQUIREMENT OF COMMERCIAL/OFFICE PREMISES FOR SME CHAKAN BRANCH AT DIST PUNE

State Bank of India, invites offers from owners / power of attorney holders of commercial/office premises on lease Rental basis for opening (New) Following Branches at Pune Area, for of an area about 4000 sq. ft (+/-25%) on lease, rental basis.

Name of Branch: SME CHAKAN, **Status of Branch :** New, **Desired Location :** MIDC Chakan area, Chakan Pune, **Carpet Area Requirement including strong room (+25%)-** (4000.00 sq ft), **Locker Room* (Carpet Area)-** 200-250 Sq ft, **Cash Safe Room (Carpet Area)-** 150-200 sq ft.

Please log on to <https://sbi.bank.in> under "Procurement and others" for further details and to download application from 02/05/2026 to 25/05/2026. The last date for receiving the application is 25/05/2026 upto 3.00 pm.

Corrigendum, if any will be published in Bank's website.

Chief Manager (OPS)
RBO Pune Rural (14188)

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR EDUCOMP SOLUTIONS LIMITED OPERATING IN THE EDUCATION TECHNOLOGY / DIGITAL LEARNING INDUSTRY AT NEW DELHI, INDIA (Pan-India operations)

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

This Form G is being published by the undersigned pursuant to the Hon'ble NCLT, New Delhi Bench (Court - II) Order dated 13.03.2026 (directing re-run of the CIRP from the stage of publication of Form G within a window of 100 days) read with the approval of the Committee of Creditors ("CoC") of Educocom Solutions Limited ("Corporate Debtor") accorded at its 31st Meeting held on 23.04.2026 (being the first meeting post re-run Order), voting concluded on 30.04.2026.

The Corporate Insolvency Resolution Process ("CIRP") of Educocom Solutions Limited ("Corporate Debtor") is being conducted under the provisions of the Insolvency and Bankruptcy Code, 2016 ("Code") read with the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 ("CIRP Regulations"). Pursuant to the order dated 08.04.2026 passed by the Hon'ble National Company Law Tribunal, New Delhi Bench (Court - II) in IA-1488/ND/2026 in CP (IB) No. 101 (PB) of 2017, Mr. Kamal Kumar Jadhavi (IBBI Reg. No. IBBI/PA-001/1P-02786/2022-2023/14259) has been appointed as the Resolution Professional ("RP") of the Corporate Debtor.

Pursuant to regulation 36A of the CIRP Regulations, the undersigned hereby invites Expressions of Interest ("EOI") from eligible Prospective Resolution Applicants for submission of a Resolution Plan for the Corporate Debtor. The relevant particulars are set out below:

Sl. No.	RELEVANT PARTICULARS	DETAILS
1	Name of the corporate debtor along with PAN & CIN LLP No.	Name: Educocom Solutions Limited CIN: L74999DL1994PLC061353 PAN: AAACE1134
2	Address of the registered office	L-314 (Ground & First Floor), Gali No. 7, Mahipalpur, New Delhi - 110037 Corporate Office: 514 Educocom Tower, Phase III, Udyog Vihar, Gurugram, Haryana 122016
3	URL of website	www.educocom.com
4	Details of place where majority of fixed assets are located	Registered Office at New Delhi and Corporate Office premises. Details of all fixed assets shall be made available in the Information Memorandum / Virtual Data Room to shortlisted Prospective Resolution Applicants.
5	Installed capacity of main products/services	The Corporate Debtor is engaged in the business of providing end-to-end education solutions, including digital classroom / SmartClass content, K-12 digital learning solutions, educational content (video, MCQs, worksheets, project work), and allied services to schools. Being a services and content-based business, "installed capacity" in conventional manufacturing sense is not applicable. Details of content library, licensed user base and service capability shall be made available in the Information Memorandum.
6	Quantity and value of main products/services sold in last financial year	As per the last available financial statements of the Corporate Debtor. Details to be made available in the Information Memorandum.
7	Number of employees / workmen	As on the Insolvency Commencement Date. The updated list of employees / workmen shall be made available in the Information Memorandum.
8	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	www.educocom.com (access to the Virtual Data Room shall be provided to Prospective Resolution Applicants upon execution of the Confidentiality Undertaking and inclusion in the provisional list)
9	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	www.educocom.com (and shall also be communicated to interested parties on written request at circp.educocom@awarensic.com)
10	Last date for receipt of expression of interest	25th May 2026 (by 1800 hours IST)
11	Date of issue of provisional list of prospective resolution applicants	04th June, 2026
12	Last date for submission of objections to provisional list	09th June, 2026
13	Date of issue of final list of prospective resolution applicants	14th June, 2026
14	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	20th June, 2026
15	Last date for submission of resolution plans	20th July, 2026
16	Process email to submit Expression of Interest	circp.educocom@awarensic.com
17	Details of the corporate debtor's registration status as MSME	NA

Note: Interested parties may write to the Resolution Professional at circp.educocom@awarensic.com to obtain the detailed "Invitation for Expression of Interest" document containing the eligibility criteria, formats for submission of EOI, Confidentiality Undertaking and other process documents. EOIs received after the last date and time specified above, or EOIs not in the prescribed formats or from persons not meeting the eligibility criteria under Section 25(2)(h) read with Section 29A of the Code and regulation 36A(3) of the CIRP Regulations, shall be liable to be rejected. The Resolution Professional reserves the right to extend any of the aforesaid dates / timelines with the approval of the Committee of Creditors.

Sd/-
CA Kamal Kumar Jadhavi
Resolution Professional for Educocom Solutions Limited
IBBI Registration No.: IBBI/PA-001/1P-02786/2022-2023/14259
AFA valid till: 30.06.2026
IBBI Registered Address: Office 10, Centre Point,
1st Floor, World Trade Centre, 10th 1st Building,
Cuffe Parade, Mumbai, Maharashtra - 400005
Date: 04.05.2026
Place: New Delhi / Mumbai Email: circp.educocom@awarensic.com (Phone: +91-7455 94039)

FILATEX INDIA LIMITED

Regd Office : S.No.274, Demni Road, Dadra-396 193 (UT of Dadra & Nagar Haveli)
Corporate Identification Number (CIN)- L17119DN1990PLC000091

Statement of Audited Standalone and Consolidated Financial Results for the Quarter and Year Ended March 31, 2026 (Rs. In Lakhs)

S. No.	Particulars	Standalone					Consolidated				
		Quarter Ended		Year Ended		Quarter Ended		Year Ended			
		31.03.2026 (Audited)	31.12.2025 (Unaudited)	31.03.2025 (Audited)	31.03.2026 (Audited)	31.03.2026 (Audited)	31.12.2025 (Unaudited)	31.03.2025 (Audited)	31.03.2026 (Audited)	31.03.2025 (Audited)	
1	Total income from operations	98,549	1,04,970	1,08,002	4,16,052	4,25,215	98,549	1,04,970	1,08,002	4,16,052	4,25,215
2	Net Profit for the period (before tax, exceptional and/or extraordinary items)	5,347	7,416	5,569	24,631	18,021	5,330	7,378	5,540	24,565	17,950
3	Net Profit for the period before tax (after exceptional and/or extraordinary items)	5,347	7,416	5,569	24,631	18,021	5,330	7,378	5,540	24,565	17,950
4	Net Profit for the period after tax (after exceptional and/or extraordinary items)	4,025	5,534	4,138	18,390	13,457	4,008	5,496	4,109	18,324	13,386
5	Total Comprehensive Income for the period [Comprising profit for the period (after tax) and other comprehensive income (after tax)]	4,036	5,535	4,127	18,403	13,458	4,019	5,497	4,098	18,337	13,387
6	Paid up Equity Share Capital (Face value of Rs. 1/- each)	4,441	4,441	4,439	4,441	4,439	4,441	4,441	4,439	4,439	4,439
7	Earnings Per Share (Face value of Rs. 1/- each) (Not Annualised)										
	Basic :	0.91	1.25	0.93	4.14	3.03	0.90	1.24	0.93	4.13	3.02
	Diluted :	0.91	1.25	0.93	4.14	3.03	0.90	1.24	0.93	4.13	3.01

Notes:

- The above is an extract of the detailed format of results for Quarter and Year Ended March 31, 2026 filed with the stock exchanges under regulation 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Ended financial results are available on Company's Website www.filatex.com and on the website of the Stock Exchanges www.nseindia.com and www.bseindia.com.
- The above results have been reviewed by the Audit Committee and approved by the Board of Directors at their meeting held on May 01, 2026. The financial results have been prepared in accordance with Indian Accounting Standards (IND-AS) as prescribed under section 133 of the Companies Act, 2013 read with Rule 3 of the Companies (Indian Accounting Standards) Rules, 2015 and relevant amendment rules therefor.

Scan the QR code to view the Financial Results
On behalf of the Board of Directors
Sd/-
MADHU SUDHAN BHAGERIA
CHAIRMAN & MANAGING DIRECTOR
DIN : 00021934
Place : New Delhi
Dated : May 01, 2026

Hero MotoCorp Limited

Registered Office: The Grand Plaza, Plot No.2, Nelson Mandela Road, Vasant Kunj - II, New Delhi - 110070, India
CIN: L35911DL1984PLC017354 | Phone: +91-11-46044220 | Fax: +91-11-46044399
Email: secretarial@heromotocorp.com | Website: www.heromotocorp.com

Notice to Shareholders Special Window for Transfer and Dematerialisation of Physical Securities

Pursuant to the SEBI Circular No. HO/38/13/11(2)2026-MIRSD-POD/ I/3750/2026 dated January 30, 2026, shareholders of the Company are hereby informed that a Special Window has been opened for a period of one year from February 05, 2026 to February 04, 2027 for transfer and dematerialisation ("demat") of physical securities which were sold/purchased prior to April 01, 2019. This special window shall also be available for such transfer requests which were submitted earlier and were rejected/returned due to deficiency in the documents/process/or otherwise.

Eligible shareholders may submit their transfer deeds, original share certificates along with other requisite documents to the Company's Registrar and Share Transfer Agent (RTA) at KFin Technologies Limited, Selenium Building, Tower-B, Plot No. 31 & 32, Financial District, Nanakramguda, Serilingampally, Hyderabad, Rangareddy, Telangana, India-500032, email-einward.rts@kfin.tech.

During this period, the securities that are re-logged for transfer shall be issued only in dematerialized mode and shall be under lock-in for a period of one year from the date of registration of transfer. Such securities shall not be transferred/lien-marked/pledged during the said lock-in period. The details regarding the opening of this special window are disseminated on the Company's website at www.heromotocorp.com.

For Hero MotoCorp Limited
Sd/-
Prabhat Singh
Company Secretary and Compliance Officer
Date: May 1, 2026
Place: New Delhi

Standard Chartered Bank

Retail Collections, The cerebrum IT Park, Kumar City, Vadgaonsheri, Survey Number 13/b1,b2,b3, Survey No.14, Kalyani Nagar, Pune - 411014.
For further details please contact: Mr. Tirupathi Myakala, Authorised officer - 9885667177, Tirupathi.Myakala@sc.com.
Please refer to the link provided on Standard Chartered Bank/Secured creditor's website i.e. <https://www.sc.com/in/important-information/public-sale-notice-of-properties-under-the-possession-of-bank/>

E-AUCTION NOTICE PUBLIC NOTICE FOR SALE OF IMMOVABLE PROPERTIES UNDER SARFAESI ACT, 2002 READ WITH PROVISION TO RULE 6(2) & (6) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002

FORM NO. RSC - 4
[Pursuant to Rule 3(3)]
BEFORE THE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
CP No. 261(MB)/2025
Umove Financial Technologies Services Private Limited
...Applicant/ Petitioner Company

PUBLIC NOTICE
Notice may be taken that a Petition has been presented to the Hon'ble National Company Law Tribunal, Mumbai Bench, which was heard on 07th April 2026, for confirming the reduction of the share capital of the Petitioner Company under Section 66 of the Companies Act, 2013.

The proposed reduction of share capital is as under:
Existing Share Capital: ₹3,00,00,000 (Rupees Three Crore Only)
• Equity Share Capital: ₹1,00,00,000
• Preference Share Capital: ₹2,00,00,000
Reduced Share Capital: ₹1,00,00,000 (Rupees One Crore Only)
• Equity Share Capital: ₹1,00,00,000

Amount of Reduction: ₹2,00,00,000 (Rupees Two Crore Only)
The reduction is to be effected by cancellation and extinguishment of 2,00,000 (Two Lakhs) 0% optionally redeemable convertible preference shares of ₹100/- each.

There are no secured or unsecured creditors of the Company and hence, there is no requirement of issuing notices to them or maintaining a list of creditors.

Any person whose interest is likely to be affected by the proposed reduction of share capital may send their objections, if any, to the Hon'ble Tribunal within three (3) months from the date of publication of this notice, with a copy simultaneously served upon the Petitioner Company at its registered office or on vishalpokharna@gmail.com

If no objections are received within the prescribed period, it shall be presumed that there are no objections to the proposed reduction of share capital.

It may also be noted that the hearing of the Petition is fixed on 25th August 2026 before the Hon'ble National Company Law Tribunal, Mumbai Bench.

Date 29/04/2026 SD Vishal Pokharna Director DIN 02892051 Place - Mumbai

PUBLIC NOTICE
NOTICE is hereby given to the public at large that **MRS. RUKSHMANIBEN VITHALBHAI PATEL** was acquired and holding on ownership basis the **Residential Premises Viz. Flat No. 415, on 4th Floor, in "B" - Wing, in the building known as "Yashwant Shopping Arcade", situated at Kasturba Road No. 7, Borivali East, Mumbai - 400066, Maharashtra State**, (hereinafter referred to as the "Said Flat"). Further, the said **MRS. RUKSHMANIBEN VITHALBHAI PATEL** died intestate on 19/02/2026 at Umbergaon, Valsad, Gujarat State, and her Husband **MR. VITHALBHAI NASAI PATEL** was predeceased as died on 17/01/2011 at Umbergaon, Valsad, Gujarat State, as well as her Son **MR. RAVINDRA VITHALBHAI PATEL** was also predeceased as died on 18/03/2024 at Chandod, Valsad, Gujarat State, leaving behind her (1) **MR. JAYANTILAL VITHALBHAI PATEL - (Son)**, (2) **MRS. MEENABEN GULABBHAI PATEL alias MS. MEENAKSHI VITHAL PATEL - (Married Daughter)**, (3) **MR. DHIRAJ VITHALBHAI PATEL - (Son)**, (4) **MRS. SAPNABEN RAVINDRABHAI PATEL - (Daughter-in-Law)**, (5) **MS. MANSI RAVINDRABHAI PATEL - (Grand Daughter)** and (6) **MR. ABHISHEK RAVINDRABHAI PATEL - (Grand Son)**, as her only legal heirs, representatives, successors and administrators in respect of the said Flat.

I, the undersigned Advocate, hereby invites claims & objections from the claimant/s, objector/s for transferring and disposing of said flat of the deceased owner. Any person or persons having any claim, objection, right or interest in the said flat or any part thereof by way of sale, transfer, assign, mortgage (equitable or otherwise), exchanging, inheritance, lease, easements, tenancy, lien, license, gift, bequest, trust, maintenance, possession or encumbrances or any attachment is/are requested to make the same known in writing alongwith supporting documents and/or any evidence, to the undersigned, within a period of **14 (Fourteen) days** from the publication of this public notice, with copies of such documents and other proofs in support of claims/objections. If no claims/objections is/are received within the period prescribed above, the said heirs shall reserve the rights for free to deal with and disposing of said flat of the deceased member to any third person/s and the title in respect of the said Flat will be completed without reference to any such claims and the same if any will be deemed to have been waived or abandoned.

Sd/- **CHARUSHILA J. RAORANE** Advocate, High Court, H/505, 5th Floor, Ekta Bhoomi Garden., Dattapada Road, Opp: TATA Steel, Borivali (East), Mumbai - 400066.

PUBLIC NOTICE
TAKE NOTICE THAT New Manjuli Co-operative Housing Society Limited, (for short "the Society") a Society registered under the Maharashtra Co-Operative Society Act, bearing Registration No. BOM/MWR/HSG/TC/6210/1991-92, dated 21st May 1960 having its office at Plot No. A, Carter Road No. 1, Borivali (E), Mumbai - 400066, being the Owner of the property described in the Schedule hereunder written have granted development right of the schedule property to my client **M/S. SAMARPAN HOMES AND DEVELOPERS**, registered under the provision of Indian Partnership Act, 1932 represented by its partners Mr. Ramesh Jain, having its office address at Office No. 201, Swayambhu Residency, Opp. Municipal Hospital, Carter Road No. 2, Borivali (East), Mumbai - 400 066 (for short "the Developer") by and under Development Agreement dated 20.02.2026 duly registered under Serial No. Mum-24/2352/2026 and Power of Attorney dated 20.02.2026 duly registered under Serial No. Mum-24/2353/2026.

My client the Developer has now requested me to verify the title of the Society and their title to carry out development of the schedule property in respect of which the Society have granted development rights. All persons having or claiming any right, title, claim, demand or estate interest in respect of the said property or to any part thereof by way of sale, exchange, mortgage, let, lease, lien, charge, maintenance, license, gift, inheritance, share, possession, easement, trust, bequest, possession, assignment or encumbrance of whatsoever nature or otherwise are hereby requested to intimate to the undersigned in writing at the address mentioned below of any such claim accompanied with all necessary and supporting documents within 14 days from the date of publication hereof, otherwise I will issue Report on Title/Title Certificate with regard to schedule property and the claim, if any, will be considered as and deemed to have been waived.

SCHEDULE ABOVE REFERRED TO
All that the piece and parcel of land admeasuring 584 sq. mtrs. alongwith benefit of road set back together with a building popularly known as "New Manjuli", bearing C.T.S. No. 246/E, 246/E/1 to 9, of Village Kanheri, Taluka - Borivali, in the registration District of Mumbai and Mumbai Suburban District and lying, being and situate at Plot No A, Carter Road no 1, Borivali (East), Mumbai - 400066.

Sd/- **Mansi Jani** Advocate, High Court
MANSI JANI & ASSOCIATES
Office: Shop no 5A, Dariyayani CHSL, Prem Nagar, Building no 2, Prem Nagar, Borivali (W), Mumbai - 400 092.
Resi: B-1004, Ratna Mohan (Triveni) CHSL, Dattapada Road, Rajendra Nagar, Borivali (E), Mumbai - 400 092.
Email: mansi160587@gmail.com

PUBLIC NOTICE
Notice is hereby given to the public at large that I am investigating the title of **Kohta Lakshmi Vittal, Kohta Satya Prabha and Kohta Suresh Kumar Vittal** to the **Scheduled Property**. K Pandu Ranga Vittal alias K P R Vittal ("K P R Vittal") acquired the Scheduled Property by and under an Agreement dated 16th July, 1974. K P R Vittal and his wife, Kohta Lakshmi Vittal have since been in possession of the Scheduled Property and have been maintaining and securing the Scheduled Property. K P R Vittal passed away intestate on 21st July, 2023 at Hyderabad leaving behind Kohta Lakshmi Vittal, Kohta Satya Prabha and Kohta Suresh Kumar Vittal as his only heirs.

Any person/s having any claims, objection, right, title, benefit, interest and/or demand of any nature whatsoever in respect of the Scheduled Property or any part thereof by way of sale, exchange, lease, sub-lease, assignment, allotment, mortgage, charge, lien, covenant, release, relinquishment, inheritance, bequest, succession, gift, maintenance, easement, trust, tenancy, sub-tenancy, leave and license, care-taker basis, occupation, possession, family arrangement/settlement, decree or order of any court of law, memorandum of deposit of title documents, mortgage, charge, security or otherwise howsoever are hereby requested to make the same known in writing along with documentary proof thereof, to the undersigned at Flat No.701, D Wing, 7th Floor, Acharat Baug, P M Road, Santacruz West, Mumbai 400 054, within 14 (fourteen) days from the date hereof, failing which, any such share, right, title, benefit, interest, claim, objection and/or demand shall be disregarded and shall be deemed to have been waived and/or abandoned.

THE SCHEDULE ABOVE REFERRED TO: (Description of the said "Property") Residential Premises bearing No.16 in building No. 7 admeasuring 500 sq feet carpet area on the 3rd Floor of the Building known as Building No.7, Bora, CHSL constructed on all that piece or parcel of land bearing C.T.S. No. 104, 104/1 to 22 of Village Vadhivali, Taluka Kuria, in the Registration and Sub District of Mumbai City and Mumbai Suburban situate, lying and being at Dr. C. P. Gidwani, Opp. Bassant Cinema, Chembur, Mumbai - 400 074 **TOGETHER WITH 5 (Five) fully paid up shares of Rs.50/- each bearing Distinctive Nos. 876 to 880 (both inclusive) issued by Bora Co-operative Housing Society Limited, a Society registered under the provisions of Maharashtra Co-operative Societies Act, 1960 under Registration No.BOM/HSG/772 of 1964 under Share Certificate No. 176 dated 9th September, 1968. Dated this 4th day of May 2026**

Miloni M Nagodra Advocate Bombay High Court

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR EDUCOMP SOLUTIONS LIMITED OPERATING IN THE EDUCATION TECHNOLOGY / DIGITAL LEARNING INDUSTRY AT NEW DELHI, INDIA (Pan-India operations)
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

This Form G is being published by the undersigned pursuant to the Hon'ble NCLT, New Delhi Bench (Court-II) Order dated 13.03.2026 (directing re-run of the CIRP from the stage of publication of Form G within a window of 100 days) read with the approval of the Committee of Creditors ("CoC") of Educomp Solutions Limited ("Corporate Debtor") accorded at its 31st Meeting held on 23.04.2026 (being the first meeting post re-run Order), voting concluded on 30.04.2026.

The Corporate Insolvency Resolution Process ("CIRP") of Educomp Solutions Limited ("Corporate Debtor") is being conducted under the provisions of the Insolvency and Bankruptcy Code, 2016 ("Code") read with the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 ("CIRP Regulations"). Pursuant to the order dated 08.04.2026 passed by the Hon'ble National Company Law Tribunal, New Delhi Bench (Court - II) in IA 1488/ND/2026 in CP (IB) No. 101 (PB) of 2017, Mr. Kamal Kumar Jadhav (IBBI Reg. No. IBB/PA-001/1P-P-02786/2022-2023/14259) has been appointed as the Resolution Professional (RP) of the Corporate Debtor.

Pursuant to regulation 36A of the CIRP Regulations, the undersigned hereby invites Expressions of Interest ("EOI") from eligible Prospective Resolution Applicants for submission of a resolution plan for the Corporate Debtor. The relevant particulars are set out below:

SL	RELEVANT PARTICULARS	DETAILS
1	Name of the corporate debtor along with PAN & CIN/LLP No.	Name: Educomp Solutions Limited CIN: L74990DL1994PLC061353 PAN: AAACE1713J
2	Address of the registered office	L-314 (Ground & First Floor), Gali No. 7, Malviya Nagar, New Delhi - 110037 Corporate Office: 514 Educamp Tower, Phase III, Udyog Vihar, Gurugram, Haryana 122016
3	URL of website	www.educomp.com
4	Details of place where majority of fixed assets are located	Registered Office at New Delhi and Corporate Office premises. Details of all fixed assets shall be made available in the Information Memorandum / Virtual Data Room / Shortlisted Prospective Resolution Applicants.
5	Installed capacity of main products/ services	The Corporate Debtor is engaged in the business of providing end-to-end education solutions, including digital classroom / SmartClass content, K-12 digital learning solutions, educational content (video, MCQs, worksheets, project work), and allied services to schools. Being a services and content-based business, "installed capacity" in conventional manufacturing sense is not applicable. Details of content library, licensed user base and service capability shall be made available in the Information Memorandum.
6	Quantity and value of main products/ services sold in last financial year	As per the last available financial statements of the Corporate Debtor. Details to be made available in the Information Memorandum.
7	Number of employees / workmen	As on the Insolvency Commencement Date. The updated list of employees / workmen shall be made available in the Information Memorandum.
8	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	www.educomp.com (access to the Virtual Data Room shall be provided to Prospective Resolution Applicants upon execution of the Confidentiality Undertaking and inclusion in the provisional list)
9	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	www.educomp.com (and shall also be communicated to interested parties on written request at cirp.educomp@awarensic.com)
10	Last date for receipt of expression of interest	25th May, 2026 (by 1800 hours IST)
11	Date of issue of provisional list of prospective resolution applicants	04th June, 2026
12	Last date for submission of objections to provisional list	09th June, 2026
13	Date of issue of final list of prospective resolution applicants	14th June, 2026
14	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	20th June, 2026
15	Last date for submission of resolution plans	20th July, 2026
16	Process email id to submit Expression of Interest	cirp.educomp@awarensic.com
17	Details of the corporate debtor's registration status as MSME	NA

Note: Interested parties may write to the Resolution Professional at cirp.educomp@awarensic.com to obtain the detailed "Invitation for Expression of Interest" document containing the eligibility criteria, formats for submission of EOI, Confidentiality Undertaking and other process documents. EOIs received after the last date and time specified above, or EOIs not in the prescribed formats or from persons not meeting the eligibility criteria under Section 25(2)(h) read with Section 29A of the Code and regulation 36A(3) of the CIRP Regulations, shall be liable to be rejected. The Resolution Professional reserves the right to extend any of the aforesaid dates / timelines with the approval of the Committee of Creditors.

Sd/- **CA Kamal Kumar Jadhav**
Resolution Professional for Educomp Solutions Limited
IBBI Registration No.: IBB/PA-001/1P-P-02786/2022-2023/14259
AFA valid till: 30.06.2026
IBBI Registered Address: Office 10, Centre Point, 1st Floor, World Trade Centre, Centre-1 Building, Cuffe Parade, Mumbai, Maharashtra - 400005
Date: 04.05.2026
Place: New Delhi / Mumbai
Email: cirp.educomp@awarensic.com | Phone: +91-70455 94039

NOTICE
(inviting claims or objections to transfer of the shares and the interest of the deceased member in the capital / property of the society)

SHRI AMBALAL RATANSHI GADA a Member of the Malad Shopping Centre Co-operative Housing Society Ltd., having address at S. V. Road, Malad (West), Mumbai-400064; being Shop No.44 on Ground Floor having Share Certificate No.143 bearing Distinctive Nos.776 to 780 (inclusive) in the building of the society, died on 14.02.2024 without making any nomination.

The society hereby invites claims or objections from the heir or heirs or other claimants/objector or objectors to the transfer of the said shares and interest of the deceased member in the capital/property of the society within a period of 15 (Fifteen) days from the publication of this notice, with copies of such documents and other proofs in support of his/her/their claims/objections for transfer of shares and interest of the deceased member in the capital/property of the Society. If no claims/objections are received within the period prescribed above, the Society shall be free to deal with the shares and interest of the deceased member in the capital/property of the society in such manner as is provided under the Bye-laws of the society. The claims/objections, if any, received by the Society for transfer of shares and interest of the deceased member in the capital/property of the society shall be dealt with in the manner provided under the Bye-laws of the society. A copy of the registered Bye-laws of the society is available for inspection by the claimants/objectors in the office of the society/with the secretary of the society between 11:00 A.M. to 5:00 P.M. from the date of publication of the notice till the date of expiry of its period.

Place: Mumbai
Date: 04.05.2026
For and on behalf of The Malad Shopping Centre Co-operative Housing Society Ltd. Through Hon. Secretary

PUBLIC NOTICE

Notice is hereby given to the public at large that we are investigating the free, clear and marketable right, title and interest of Mr. Jagdip Sahibsingh Advani and Mrs. Genevieve Jagdip Advani to the premises more particularly described in the Schedule written hereunder ("Premises"). All person/s / entities including inter alia any bank and / or financial institution and / or authority, claiming or having any share, right, title, benefit, estate, interest, claim or demand whatsoever to or in respect of the Premises or any part thereof, whether by way of sale, ownership, transfer, assignment, tenancy, sub-tenancy, lease, sub-lease, license, gift, release, exchange, family arrangement, care-taker basis, occupation, possession, mortgage, charge, encumbrance, lien, inheritance, bequest, succession, easement, maintenance, trust, family arrangement / settlement, order/decrees/judgment/waiver of court/tribunal, attachment, contracts/ agreements or otherwise of any nature whatsoever or otherwise howsoever are hereby required to make the same known in writing to the undersigned at the within mentioned address and email ID, within 14 (fourteen) days from the date of publication hereof, with notarised documentary evidence on which they are basing and asserting their rights with respect to the Premises or any part thereof, failing which, such claims or objection or demand of whatsoever nature, if any, shall be deemed to have been waived and/ or abandoned to all intents and purposes.

THE SCHEDULE REFERRED TO ABOVE (Description Of The Premises)
All those premises being Shop No. 3 admeasuring 218 sq. ft. carpet area, Shop No. 4 admeasuring 218 sq. ft. carpet area and Garage No. 15 admeasuring 208 sq. ft. carpet area aggregating to 644 sq. ft. carpet area on the ground floor in the building known as 'Sunila' situate at C. S. No. 54, Shahid Bhagat Singh Road, Colaba Division, opposite Colaba Post Office, Mumbai - 400 005.
Dated this 04th day of May 2026

For Jani & Parikh, Nirav C. Jani Partner Advocates and Solicitors, 311, Dalamal Towers, 211, Free Press Journal Road, Nariman Point, Mumbai 400 021. Email: nirav.jani@plaw.in

PUBLIC NOTICE
NOTICE is hereby given that under instructions from Our Clients ["Intending Purchasers"], WE are investigating the rights of (i) **Mrs. Simmi Sandeep Shetty** and (ii) **Mr Sandeep Poovappa Shetty** to the property more particularly described in the **SCHEDULE** hereunder written ("Property").

Any person/entity having or claiming to have any share, right, title, benefit, interest, claim, objection and/or demand, etc. in respect of the right and interest of (i) **Mrs. Simmi Sandeep Shetty** and (ii) **Mr Sandeep Poovappa Shetty** to the Property or any part thereof by way of sale, transfer, exchange, let, lease, sub-lease, license, leave and license, care taker basis, tenancy, sub-tenancy, assignment, release, relinquishment, mortgage, inheritance, bequest, succession, gift, lien, charge, maintenance, easement, trust, muniment, occupation, possession, family arrangement / settlement, litigation i.e. any suit, dispute, petition, appeal or any other like proceedings or any other method through any allotment, agreement, deed, document, writing, conveyance deed, devise, decree or order of any Court of Law, contracts, agreements, attachment, lis-pendens, lien or encumbrance or otherwise of whatsoever nature, are hereby required to make the same known in writing, along with documentary evidence to the undersigned at the address mentioned below within **14 (Fourteen) days** from the date of the publication of this Public Notice. In the event, no such objection and/or claim is received, the same shall not be entertained and will be considered as if no such claim and/or objection exists and that the same shall be deemed to have been waived or abandoned for all intents and purposes.

SCHEDULE "Property"
Residential premises being C Block., Flat No C-51, on the 5th floor of Primus Residences Co-operative Housing Society Ltd. admeasuring 976 sq ft Rera Carpet area along with one car parking AND 10 [Ten] fully paid shares of Rs 50/- each comprised in Share Certificate No 131 dated 17th November 2021 bearing nos 1461 to 1470 [both inclusive] in the building situated on plot of land bearing CTS Nos. 4091, 4091/1to 37, 4097, 4097/1to5[Part], Off Village Kolekalyan, Shantinagar, Vakola Pipeline, Santacruz [East], Mumbai 400 055.
Dated this 4th day of May, 2026.
Sd/- **Adv Harmeet Singh Dassan** M/s H K Law Dassan Villa, Bungalow No 1 New Silver Home CHSL compound Off Perry Cross Road Bandra-W, Mumbai 400050
Email: harmeet@hkawindia.com

THE VICTORIA MILLS LIMITED
Regd. Office: Victoria House, Pandurang Budhkar Marg, Lower Parel, Mumbai 400013
CIN: L17110MH1991SP1000357, Tel: No. 24971 6293, Fax: No. 24971 1194 Email ID: vicmil2013@gmail.com, Website: www.victoriamills.in
NOTICE
Notice is hereby given that pursuant to provisions of Regulation 47 read with Regulation 33 of the SEBI (Listing Obligations and Disclosures Requirements) Regulations, 2015, a Meeting of the Board of Directors of the Company is scheduled to be held on Friday, May 29, 2026 inter-alia (i) to consider approve and take on record the Audited Financial Results of the Company for the Financial Year ended March 31, 2026 and (ii) recommendation of dividend, if any. Pursuant to Regulation 47(2) of the aforesaid Regulations the information contained in this notice is also available on the website of the BSE Ltd. www.bseindia.com where the Company's securities are listed and also available on Company's website www.victoriamills.in

FOR The Victoria Mills Limited Sd/- **Hussain Shabbir Sidhpurwala** Place: Mumbai Date: May/02, 2026 Company Secretary

TO WHOMSOEVER IT MAY CONCERN
Mr. Subhashchandra P. Pareek a member of N. G. Suncity Phase I C. H. S. Ltd., ("Society") situated at Thakur Village, Kandivali East, Mumbai 400101 and holding Flat No. 402, Wing B, Building No. 1, N. G. Suncity Phase I C. H. S. Ltd., Thakur Village, Kandivali (East), Mumbai 400101, constructed on the land and grounds situate, lying and being at Village Poisar, Taluka Borivali in the registration District and Sub District of Mumbai Suburban ("Premises") died on 06/07/2010 at Mumbai without making any nomination ("Deceased").

The society pursuant to compliance of the procedures duly transmitted the membership of the society in favor of the nominee Mrs. Santra Subhash Pareek, however the said Mrs. Santra Subhash Pareek died on 27/10/2015. The other legal heir i.e. Mrs. Sanoo Pareek vide Release Deed intends to release and relinquish her rights and interest in the said Premises and the capital/ property of the society in favor of Mr. Siddharth Pareek. I hereby invite claims or objections to the transfer of the share and interest of the Late Subhashchandra P. Pareek / Late Santra Subhash Pareek in the said Premises and the capital/property of the Society in favor of Mr. Siddharth Pareek within 15 (fifteen) days from the publication of this notice, with copies of such documents and other proofs in support of his/her/their claims/objections for transfer of shares and interest of the deceased in the said Premises and the capital/ property of the society. If no claims/objections are received within the period prescribed above, I shall issue the required letter of no claim without reference to such claims/objections and the claims/objections, if any, shall be treated as waived and not binding whatsoever. The society shall be free to deal with the shares and interest of the deceased member in the capital/ property of the society in such manner as is provided under the bye-laws of the society.

Anil D. Pandey - Advocate Kamdhenu Associates - Advocates & Legal Adversers Flat No. C-103, 1st Floor, Gokul Horizon, Opp. Gundecha's Trilium, Thakur Village, Kandivali (East), Mumbai 400101

केनरा बँक Canara Bank
A Government of India Undertaking
सिंडिकेट Syndicate

REGIONAL OFFICE NASHIK
4th floor, Roongta Supremus, Tidke Colony, Chandak Circle, Nashik, 422002

SALE NOTICE **E-AUCTION DATE : 25/05/2026**

E-AUCTION SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES UNDER THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 READ WITH PROVISION TO RULE 8 (6) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002
Notice Is Hereby Given To The Public In General And In Particular To The Borrower(s) And Guarantor(s) That The Below Described Immovable Property Mortgaged/charged To The Secured Creditor, The **Symbolic / Physical Possession Of Which Has Been Taken By The Authorised Officer Of Canara Bank., Will Be Sold On "as Is Where Is", "as Is What Is" And " Whatever There Is" On 25/05/2026** For Recovery of below Mentioned dues of the of Canara Bank from Respective Borrower / Guarantor mentioned below.

Sr. No.	Name and Address of Borrowers / Guarantors	Description of Immovable Properties	Possession Symbolic /Physical	Reserve Price (Rs.)	Amount O/s. Liability (Rs.)	Bid Submission Date	Encumbrances	Authorized Officer Contact
				EMD (Rs.)				
1.	Borrower : M/s S S Traders Proprietor: Mrs. Yashoda Dinesh Sharma Guarantor : Mr. Dinesh Mangilal Sharma Guarantor : Mr. Vijay Dhondu Dhandu House No. 42 C 2/4/6, Trimurti Chowk Cicco, Nashik-422009	All that piece and parcel of House No. 6/6 in type N-42, C-2/4/6, Trimurti Chowk, CIDCO, Nashik- 422009 adm. plot area 35 sq. mtrs. Owned By: Vijay Dhondu Dhandu. Bounded: On the North by: 42/C/3/3 On the South by: 6 ft Colony Road On the East by: Room No. 7 On the West by: Room No. 5	PHYSICAL POSSESSION	Rs. 13,51,000/- Rs. 1,35,100/-	Rs. 3,70,62,759.72 + Interest applicable & other Charges	On or Before Dt.25.05.2026 at 11:00 am	NOT KNOWN	Nashik City Branch (DPCD-240) +91 9271069706
2.	Borrower : Mrs. Anita Kushal Mali Grampanchayat House No. 21, Village Shitane, Taluka Dhule, District Dhule- 424311 Guarantor : Mr. Devidas Ramchandra Jadhav Sitane, Talvade Village, Tal- Dhule District Dhule-424311	All that piece and parcel of property consisting of Land and Building at Grampanchayat House No. 21 admeasuring 1540 sq. ft. situated at village Shitane, Taluka Dhule and District Dhule. Owned By: Anita Kushal Mali Bounded: On the North by: Shamrao Mali Property On the South by: Makhmalabai Mahajal Property On the East by: Gav Kus On the West by: Road	SYMBOLIC POSSESSION	Rs. 2,70,000/- Rs. 27,000/-	Rs. 15,39,113.59 + Interest applicable & other Charges	On or Before Dt.25.05.2026 at 11:00 am	NOT KNOWN	Chalisgaon Branch (DPCD-4865) +91 9271069706
3.	Borrower : Balasaheb Bhagirath Kolhe Santoshi Mata Nagar, Chinchikhed Road, Pimpalgaon Baswant, Taluka Niphad, District Nashik- 422209	All that piece and parcel of the property situated at Flat No. 10, adm. Area 53.32 sq. mtrs [built up] Sai Prasad Heights, 2nd Floor, Plot No. 14 & 15, at post Pimpalgaon Baswant, Tal Niphad Dist Nashik. Owned By: Mr. Balasaheb Bhagirath Kolhe Bounded: On the North by: Marginal Space On the South by: Passage On the East by: Flat No 11 On the West by: Passage and Staircase	PHYSICAL POSSESSION	Rs. 12,30,000/- Rs. 1,23,000/-	Rs. 16,07,080.45 + Interest applicable & other Charges	On or Before Dt.25.05.2026 at 11:00 am	NOT KNOWN	Pimpalgaon Baswant Branch (DPCD-5608) +91 9271069706
4.	Borrower : Mr. Ghanshyam Babulal Sharma Co-borrower Mrs. Pallavi Ghanshyam Sharma Plot No. 54, Ganesh Nagar, Korit Naka Nandurbar 425412	All that piece and parcel of land and building at Plot.No 101 in Survey No. 108, (adm. Area 75.00 sq. mtrs) at Ganesh Nagar, Near Railway Fly Over Bridge at Hol-Tarfe Haveli, Tal & Dist. Nandurbar. Owned By: Mr. Ghanshyam Babulal Sharma and Mrs Pallavi Ghanshyam Sharma Bounded: On the North by: Road On the South by: Plot No 102 On the East by: Plot No 111 On the West by: Road	SYMBOLIC POSSESSION	Rs. 15,27,000/- Rs. 1,52,700/-	Rs. 14,84,675.27 + Interest applicable & other Charges	On or Before Dt.25.05.2026 at 11:00 am	NOT KNOWN	Nandurbar Branch (DPCD-4312) +91 9271069706
5.	Borrower : Mr. Kashif Gulamali Sayyed Flat No.09, Kinara Apartment, Plot No. 44 To 50, Survey No.5/2 Wadala Nashik 422006 Co-borrower : Mrs. Saniya Kashif Sayyed Flat No.09, Kinara Apartment, Plot No. 44 To 50, Survey No.5/2 Wadala Nashik 422006	All that part and parcel of Flat No.09, Kinara Apartment, Plot No. 44 to 50, Total area admeasuring 722.50 Sq.Mtrs Survey No.5/2, Wadala, Nashik. Owned By: Kashif Gulamali Sayyed & Saniya Kashif Sayyed Boundary Flat No -9- On the North by: B wing of Kinara Apartment On the South by: Lift & Flat No 07 On the East by: 6 Mtr wide Colony Road On the West by: Flat No 08	SYMBOLIC POSSESSION	Rs. 23,00,000/- Rs. 2,30,000/-	Rs. 11,41,756.37 + Interest applicable & other Charges	On or Before Dt.25.05.2026 at 11:00 am	NOT KNOWN	Igatpuri Branch (DPCD-5606) +91 9271069706
6.	Borrower : Mr. Santosh Julal Pawar Flat No 8 Radhakisan Apartment Wing B, Datta Nagar Ozar Mig Nasik Maharashtra 422206	All that piece and parcel of property situated at : Hall, 1st Floor, adm. Area 572.43 sq. feet (built up), Shri Saptsrungi, Gat No. 2663/2/2664/2, Plot no. 12, Near Shivaji Nagar, Ozhar Mig, Tal- Niphad, Dist- Nashik- 422206 Owned By: Santosh Julal Pawar Bounded: On the North by: Common Passage plus 18 meter wide road On the South by: Open Space and Plot no. 08 and 09 On the East by: Staircase Plus 7.50 meter common passage On the West by: Open Space and Plot no. 10 open to sky	PHYSICAL POSSESSION	Rs. 11,20,000/- Rs. 1,12,000/-	Rs. 18,08,307.97 + Interest applicable & other Charges	On or Before Dt.25.05.2026 at 11:00 am	NOT KNOWN	Ozar Branch (DPCD-6099) +91 9271069706
7.	Borrower : Mr. Pradip Prabhakar Jadhav Co Borrower : Mrs. Kalpana Pradeep Jadhav Flat No. 12, Gurubhakti Apartment Kalyanapur Nagar Nashik-422009 Guarantor : Mr. Anil Chhabnithi Shukla	All that piece and parcel of Flat No						

